

In the Central Administrative Tribunal  
Calcutta Bench

MA No.380 of 1999  
OA No 624/99

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Ram Chandra Majhi

- VS -

South Eastern Railway

For the Applicant : Mr. S.N. Mitra, Advocate

For the Respondents : Mr. P. Chatterjee, Advocate

Heard on : 21-7-99

Date of Judgement : 21-7-99

O R D E R

Heard Ld. Advocate Mr. Mitra on behalf of the applicant who filed this MA bearing No.380 of 1999 for correction of the judgement dated 27.5.99 out of mis-conception of fact that in the order of dismissal of the original application bearing No.624 of 1997 by the said judgement there may be some confusion in respect of granting past service to the applicant as claimed in the application.

2. Ld. Advocate Mr. Chatterjee on behalf of the respondents submits that there need not be any correction of the judgement as prayed for since the applicant had already been granted benefit of past service when the applicant was under the Orissa Government. Revised pension and DCRG money also have been paid to the applicant on the basis of the revision of pension.

3. In view of the aforesaid circumstances, I find no justification to correct the judgement since applicant has filed this MA application out of mis-conception of fact and law. Accordingly, the application is rejected.

( D. Purkayastha )  
Member(J)